

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 329

CA-1253/2020, IA-2021/2022,

In

IB-643(ND)/2018

IN THE MATTER OF:

M/s. Inox Leisure Ltd

.... Petitioner/Applicant

Vs.

M/s. A to Z Barter Pvt. Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. K.D. Sharma Adv.

For Respondent : Mr. Majoj Kumar Garg, Mr Sachin Kaushik Adv.

ORDER

Due to paucity of time, the matter is adjourned to **29.07.2024.**

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik